(2021) 09 SEBI CK 0178

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 601 Of 2021, Appeal No. 301 Of 2021

Late Sh. Y. N. Saxena (Dead) Through Legal Representatives APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 27-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0178

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Anshumaan Sahni, Amir Arsiwala, Nidhi Shah, Sumit Rai, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

1. Three weeks' time is allowed to the respondent to file a reply. Three weeks thereafter to the appellants to file rejoinder. The matter would be listed for admission and for final disposal on November 30, 2021.

2. Considering the fact that notice was issued against the father of the present appellants who had died already at the time when the show cause notice was issued, we direct that the effect and operation of the impugned order shall remain stayed during the pendency of the appeal.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

